

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.304
CP/60/ND/2024

IN THE MATTER OF:

Sensui Finserv Private Limited

...

Applicant

Under Section 66.

Order delivered on 22.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : CS Gaurav Keshwani,

For the Respondent :

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Learned Authorised Representative/Company Secretary on behalf of the applicant is present physically and made submissions. Issue notice to Regional Director, returnable by 30.04.2024. Reply be filed on behalf of Regional Director, within a period of one week, on receipt of copy of the application. Let this matter be posted to 30.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)